MCI's vision document

2504. SHRI R.C. SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the Medical Council of India (MCI) is preparing a Vision Document:
- (b) whether it is also a fact that 43 Working Groups have been constituted for revamping medical education in the country;
 - (c) if so, the details thereof;
- (d) whether the reports of the working Groups which were to be submitted by June 16 have already been submitted; and
- (e) if so, the recommendations thereof and action taken by the Ministry on those recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) Yes.

- (b) and (c) The objective of the Vision Document 2015 is to generate a road map for medical education, training, research and ethics in the country in order to bring them in line with the global standards and trends. In order to prepare the Vision Document 2015, the Medical Council of India has constituted several Working Groups and engaged a large number of eminent medical specialists from around the country.
- (d) and (e) Medical Council of India informed that some of the Working Groups have submitted their reports and the Board of Governors are evaluating them.

Sale of spurious drugs

2505. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to reply to Starred Question 458 given in the Rajya Sabha on the 27 April, 2010 and state:

(a) whether 255 persons involved in sale of spurious drugs were arrested and the value of drugs recovered from them over nearby past three years is estimated at Rs. 171001667/-;

- (b) if so, the penalty and punishment awarded to all the nabbed persons and whether their licences were also cancelled;
- (c) whether the Ministry has set up a special team or committee to check such incidents so that sale of spurious/substandard drugs could be curbed in future; and
 - (d) if so, the details of the committee/team constituted, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) Yes.

- (b) In case licensed manufacturer are found to be involved in activities relating to the manufacture of spurious drugs their licenses are immediately suspended for further investigations and if necessary, prosecutions are launched in various courts of law. The punishments are awarded by the courts only after completing the legal procedures in each case.
- (c) and (d) The manufacture of spurious drugs is an undercover activity and can only be curbed through vigilance, raids and following the leads available in such cases. There is already a well laid mechanism/ set up in the country in the form of the Drugs Control Departments of the State Governments and the Central Drugs Standard Control Organisation under the Drugs Controller General (India) whereby an effective check/vigilance is maintained to curb such activities. The Government has also announced a Whistle Blower Scheme to encourage vigilant public participation in the detection of movement of spurious drugs in the country. Under the policy the informers would be suitably rewarded for providing concrete information in respect of movement of spurious drugs to the regulatory authorities.

Use of Oxytocin for increasing size of vegetables

2506. SHRI MOHAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the size of vegetables like bottle gourd, pumpkin, cucumber is being increased by using poisonous injection like oxytocin;
 - (b) is so, the steps being taken to check it;